

Bill No. 19 of 2019

(Authorised English Translation)
**THE RAJASTHAN UNIVERSITIES' TEACHERS AND
 OFFICERS (SELECTION FOR APPOINTMENT)
 (AMENDMENT) BILL, 2019**

(To be introduced in the Rajasthan Legislative Assembly)

A

Bill

*further to amend the Rajasthan Universities' Teachers and Officers
 (Selection for Appointment) Act, 1974.*

Be it enacted by the Rajasthan State Legislature in the Seventieth
 Year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called
 the Rajasthan Universities' Teachers and Officers (Selection for
 Appointment) (Amendment) Act, 2019.

(2) It shall come into force at once.

2. Amendment in sections 2, Rajasthan Act No. 18 of 1974.-
 The existing clauses (i) and (vii-a) of sub-section (1) of section 2 of the
 Rajasthan Universities' Teachers and Officers (Selection for
 Appointment) Act, 1974 (Act No. 18 of 1974), hereinafter referred to as
 the principal Act, shall be deleted.

3. Amendment in section 10, Rajasthan Act No. 18 of 1974.-
 For the existing section 10 of the principal Act, the following shall be
 substituted, namely:-

“10. Reservation of appointments and posts.-
 Notwithstanding anything contained in the relevant law,
 reservation of appointments and posts in the University shall be
 such as may be specified by or under any law, for the time being
 in force, relating to reservation of appointments and posts in the
 services under the State.”.

**4. Deletion of sections 10-A and 10-B, Rajasthan Act No. 18
 of 1974.-** The existing sections 10-A and 10-B of the principal Act shall
 be deleted.

STATEMENT OF OBJECTS AND REASONS

It is proposed that provisions of reservation of appointments and posts in State Universities should be similar to that prescribed by any law for the time being in force for reservation of appointments and posts in the services under the State.

Therefore, the Rajasthan Universities' Teachers and Officers (Selection for Appointment) Act, 1974 is proposed to be amended accordingly.

The Bill seeks to achieve the aforesaid objective.

Hence the Bill.

भंवर सिंह भाटी,
Minister Incharge.

**EXTRACTS TAKEN FROM THE RAJASTHAN UNIVERSITIES'
TEACHERS AND OFFICERS (SELECTION FOR
APPOINTMENT) ACT, 1974
(Act No. 18 of 1974)**

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2. Definitions.— (1) In this Act, unless the subject or context otherwise requires,-

(i) "Backward Classes" means such Backward Classes of citizens, other than the Scheduled Castes and the Scheduled Tribes, as may be notified in the Official Gazette by the State Government from time to time;

(ii) to (vii) xx xx xx xx xx xx

(vii-a) " Special Backward Classes" means the classes declared as such by the State Government, by notification in the Official Gazette;

(viii) to (xii) xx xx xx xx xx xx

(2) xx xx xx xx xx xx

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10. Reservation of posts.— Notwithstanding anything contained in the relevant law, as from the date of commencement of the Rajasthan Universities' Teachers and Officers (Special Conditions of Service) (Amendment) Act, 1984, there shall be reserved by the University concerned, 16% posts for Scheduled Castes and 12% posts for Scheduled Tribes candidates for appointment to the posts of teachers and officers to be appointed in the University in pursuance of every selection made under this Act:

Provided that if, in any selection, persons belonging to such castes or such tribes are not appointed in such percentage as is provided for in this section, whether by reason of their not having applied for selection or by reason of their not having been selected, the number of posts by which such percentage falls short shall be carried forward upto a maximum period of three years.

10-A. Reservation of posts for Backward Classes.— Notwithstanding anything contained in the relevant law, as from the date of commencement of the Rajasthan Universities' Teachers and Officers (Selection for Appointment) (Amendment) Act, 1995 (Act No. 24 of 1995), there shall be reserved in the University concerned, twenty one percent posts for Backward Classes for appointment to the posts of

teachers and officers to be appointed in the University in pursuance of every selection made under this Act:

Provided that in the event of non-availability of the eligible and suitable candidates from amongst Backward Classes in a particular year, the vacancies so reserved for them shall be filled in accordance with the normal procedure.

10-B. Reservation of posts for Special Backward Classes.- Notwithstanding anything contained in the relevant law, as from the date of commencement of the Rajasthan Universities' Teachers and Officers (Selection for Appointment) (Amendment) Act, 2011 (Act No. 4 of 2011) there shall be reserved in the University concerned, one percent posts for Special Backward Classes for appointment to the posts of teachers and officers to be appointed in the University in pursuance of every selection made under this Act.

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राजस्थान विश्वविद्यालयों के अध्यापक तथा अधिकारी (नियुक्ति के लिए चयन) (संशोधन) विधेयक, 2019

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

राजस्थान विधान सभा

राजस्थान विश्वविद्यालयों के अध्यापक तथा अधिकारी (नियुक्ति के लिए चयन) अधिनियम, 1974 को और संशोधित करने के लिए विधेयक।

(जैसाकि राजस्थान विधान सभा में पुरःस्थापित किया जायेगा)

प्रमिल कुमार माथुर,
सचिव।

(भंवर सिंह भाटी, प्रभारी मंत्री)

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OFFICERS (SELECTION FOR APPOINTMENT)
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(To be introduced in the Rajasthan Legislative Assembly)

RAJASTHAN LEGISLATIVE ASSEMBLY

A

Bill

*further to amend the Rajasthan Universities' Teachers and Officers
(Selection for Appointment) Act, 1974.*

(To be introduced in the Rajasthan Legislative Assembly)

**PRAMIL KUMAR MATHUR,
Secretary.**

(Bhanwar Singh Bhati, **Minister-Incharge**)